

Accessibility requirements of persons with locomotor disability

554. SHRI RAM KUMAR KASHYAP: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of facilities provided or available to persons with locomotor disability who are confined in their houses to ensure that they live in community with full and effective participation and inclusion in society;

(b) whether any study has been conducted to ascertain the accessibility requirements of such persons and if so, the details thereof;

(c) the details of schemes framed to modify houses of such persons to ensure them barrier free housing; and

(d) the details of General Pool Residential Accommodation (GPRA) modified during the last three years to provide barrier free housing to such persons?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Under the Assistance to Disabled Persons for Purchase/Fitting of Aids and appliances (ADIP) Scheme, funds are released to various implementing Agencies to assist the needy persons with disabilities including those with locomotor disability in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances. Under the scheme, motorized tricycles and wheelchairs are also provided to severely disabled, for Quadriplegic (spinal cord injury), Muscular Dystrophy, Stroke, Cerebral Palsy, Hemiplegia and any other person with similar conditions, where either three/four limbs or one half of the body is severely impaired.

(b) and (c) No study has been conducted to ascertain the accessibility requirements of such persons nor any scheme is framed to modify houses of such persons to ensure barrier free housing. However, under Section 5 of Rights of Persons with Disabilities Act, 2016, the persons with disabilities shall have the right to live in the community. The appropriate Government shall endeavor that the persons with disabilities are not obliged to live in any particular living arrangement and give access to a range of in-house, residential and other community support services, including personal assistance necessary to support living with due regard to age and gender.

(d) It has been informed by CPWD that, the General Pool Residential Accommodation (GPRA) are not modified as a general scheme. As per norms, ground floor accommodation is provided to persons with Locomotor disability. Depending on the need, ramps with railing are provided to make ground floor houses accessible. In multi-storied housing, lifts are provided.